

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar Vigilance at Srinagar)

CIRCULAR

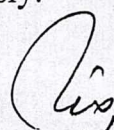
No: 02/2025/RV/N

Dated: 18-08-2025

Attention of the Id. Judicial Officers at all levels is drawn to "the Guidelines for Trial and Disposal of Cases of Defence Personnel by the Officers of the District Judiciary, 2025" issued vide Notification No. 2376/RG dated 21.07.2025 and amendment carried out to "the J&K General Rules (Civil) of Svt. 1978 for Guidance of District and Subordinate Courts of UTs of J&K and Ladakh" vide Notification No. 2449 of 2025/RG/GS dated 25.07.2025, putting in place some special measures with regard to the cases of the Armed Forces and CAPF personnel. It has been noticed that some of the Courts have observed the guidelines and the rules for guidance in breach.

It is impressed upon all the Id. Judicial Officers of UTs of J&K and Ladakh to strictly comply with the provisions of the afore-noted notifications. Any deviation thereof shall be viewed seriously.

By order of Hon'ble the Chief Justice.

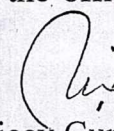

(Rajeev Gupta)
Registrar Vigilance

No: 118-121/RV/N

Dated: 18-08-2025

Copy of above forwarded to the:

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar for information of His Lordship.
2. All Secretaries to the Hon'ble Judges of the High Court of J&K and Ladakh, for information of their Lordships.
3. Registrar General, High Court of J&K and Ladakh, Srinagar for information.
4. NIC Srinagar/Jammu, for uploading the same on the official website of the High Court.


(Rajeev Gupta)
Registrar Vigilance